

**Central Administrative Tribunal
Principal Bench**

OA No.3284/2016

New Delhi, this the 16th day of March, 2018

Hon'ble Ms. Nita Chowdhury, Member (A)

Smt. Radhi Bai, Aged about 78 years,
W/o Late Ganesh Gangram Pawar
Through
His son and Power of Attorney holder
Shri Krishna Pawar
S/o Late Ganesh Gangaram Paawar,
Both R/o A-139/2, Shiv Mandir Gali,
Fazilpur, Mandawali,
Delhi-110092.

(None)

...Applicant

Versus

1. Ministry of Railways,
Rail Bhawan, Room No.256-A,
Raisinha Road,
New Delhi-110001
Through
The Secretary.

2. Central Railways,
Nagpur Division,
Nagpur-441111
Through
DRM(P) NGP.

...Respondents

(By advocates : Shri R.N. Singh with Shri Amit Sinha and Shri Vaibhav Pratap Singh)

ORDER (ORAL)

Shri R.N. Singh, learned counsel for respondents appeared and assisted the Court.

2. It is noticed that none appeared on behalf of the applicant on 18.09.2017, 22.11.2017 and 23.01.2018. Even today the applicant has not appeared to pursue his case. In the circumstances, due to his continuous non-assistance, it appears that the applicant has lost interest to prosecute this case further. Hence, the OA is dismissed in default and for non prosecution.

(Nita Chowdhury)
Member (A)

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